

112

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P.No. 261/KB/2017  
C.P.No. 579/2016

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Saraogi Nivesh Pvt.Ltd. & Ors.		
Under Section	391 (2),394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. *J. Patnaik, ICS* *Petitions* *5/2/2018*  
 2. *TIA IN LA*  
*By Director* *o/o RD (ER)*  
*Ministry of*  
*Corporate Affairs* *5-2-18*

**ORDER**

Ld. Counsel for the petitioner and the Dy. Director from the O/o. the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government is present.

It is submitted by the Dy. Director that reply has already been filed on 11/12/2017. List of Dates and Synopsis is already given.

Ld. Counsel for the petitioners submits that there are no creditors and all the applicant companies submitted affidavit showing that there are no creditors, it is recorded.

On perusal of the records it appears that petitioners have not annexed with the petition the order dispensing the meeting of the shareholders, passed by the Hon'ble Calcutta High Court. Petitioners are directed to submit supplementary affidavit annexing the copy of the order passed by the Hon'ble High Court dispensing the meeting of the shareholders.

List it on 21/02/2018.

*8d*

(Jinan K.R.)  
Member (J)